

Rs. 8.4 lakhs from a passenger who had arrived from Dubai. Investigations revealed the involvement of a loader of Indian Airlines. Both the passenger and the loader involved have been arrested. The loader has been detained under the COFEPOSA Act.

Restructuring of Atomic Energy Commission

6676. SHRI H.M. PATEL :
SHRI CHIRANJI LAL SHARMA :

Will the PRIME MINISTER be pleased to state :

(a) whether Government propose to restructure the Atomic Energy Commission to make it more effective, viable and responsive the needs of the country ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN) : (a) No, Sir. Government believe that in its present structure, the Atomic Energy Commission is able to effectively carry out the responsibilities placed on it.

(b) Does not arise.

Rehabilitation of SCs/STs

6677. SHRI ANADI CHARAN DAS :
Will the Minister of WELFARE be pleased to state :

(a) whether two lakhs Scheduled Caste and Scheduled Tribe people had migrated to Madhya Pradesh from Kalahandi, Bolangir and Sambalpur districts of Orissa in the year 1966 due to drought condition ;

(b) whether they are being exploited in Madhya Pradesh by the contractors, 'Sabukars' and industrialists : and

(c) the steps proposed to rehabilitate them in Madhya Pradesh or in Orissa ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) to (c) The information is being collected from the State Governments and will be laid on the Table of the House when received.

[*Translation*]

Beggary Prevention Measures

6678. SHRI KAMMIDILAL RATAV :
Will the Minister of WELFARE be pleased to state :

(a) the manner in which the Union Government impresses upon States/Union Territories to implement the beggary prevention measures ;

(b) the efficacy thereof ; and

(c) what other help Union Government propose to render to States/Union Territories for abolition of beggary ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) The beggary prevention programmes are implemented by the State Governments and Union Territory Administrations under the provisions of various State legislations.

(b) At present 15 State Governments and 2 Union Territories have enforced anti-beggary laws which 99 institutions for the care, treatment and rehabilitation of beggars are working in the country.

(c) The present policy of persuading States/Union Territories to effectively implement anti-beggary laws is being pursued.

[*English*]

Seizure of Heroin

6679. SHRI KAMAL CHAUDHRY :
Will the Minister of FINANCE be pleased to state :

(a) the details of quantity of heroin seized during the last three years giving yearly figures for each State/Union Territory indicating the value of the heroin seized as per local and international market separately ;

(b) the quantity out of the above seized from the borders and the quantity seized from within the country ;

(c) the manner in which the seized heroin was disposed of ; and

(d) the Government organisations concerned in the seizures and the amount of rewards disbursed annually for such seizures to individuals and/or organisations during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) A statement indicating the details of state-wise seizures of heroin during 1984, 1985 and 1986 is given below. As regards value in local and international markets, no precise value of the drug seized can be

furnished as the illicit market price varies widely depending upon various factors like purity of the drug, place of origin, local demand and supply position, etc.

The break-up of the quantities 'viz'. internal seizures, illegal import and attempted export is also furnished in the statement.

(c) Excepting opium and morphine, the other drugs including heroin are generally destroyed.

(d) Various Central and State drug law enforcement agencies 'viz.', Customs, Central Excise, Central Bureau of Narcotics, Directorate of Revenue Intelligence, Narcotics Control Bureau, Central Bureau of Investigation, Central Economic Intelligence Bureau, Border Security Force, State Excise, police, Drug Control authorities etc. are concerned with the enforcement action against drug traffickers.

The details regarding the total amount of reward paid to the officers/informers, in last three years is not readily available. The information is being collected and will be laid on the Table of the House,

Statement

Statement Indicating Details of State-wise Seizures of Drugs during 1984, 1985 and 1986 (Figures Provisional)

S. No.	Name of the State/Union Territory	1984		1985		1986	
		No. of cases	Qty.	No. of cases	Qty.	No. of cases	Qty.
1	2	3	4	5	6	7	8
(Quantity in kilograms)							
1.	Bihar	1	1.000	2	4.845
2.	Delhi	43	63.183	37	88.486	23	186.320
3.	Goa, Daman and Diu	7	0.762	7	0.076½	47	20.881
4.	Gujarat	1	1.940
5.	Himachal Pradesh	3	0.094	2	0.005½	..	0.010
6.	Jammu & Kashmir	1	1.520

1	2	3	4	5	6	7	8
7.	Kerala	1	0.011	2	6.900
8.	Karnataka	1	0.250
9.	Madhya Pradesh	2	0.140	1	1.000
10.	Maharashtra	15	32.458	31	128.222	67	1630.300 +40 Ltrs liquid heroin
11.	Manipur	2	0.371	7	0.175	6	0.639
12.	Meghalay	1	0.300	1	0.100
13.	Mizoram	3	1.060	4	0.190	3	0.265
14.	Nagaland	2	1.150
15.	Punjab	12	101.486	7	150.000	7	78.290
16.	Rajasthan	5	370.853	9	574.160
17.	Tamilnadu	2	0.204	11	16.270	20	20.796
18.	Uttar Pradesh	4	1.975	12	2.945	9	6.580
19.	West Bengal	4	3.021	5	0.500
		92	202.593	131	760.695	207	2536.456 +40 litres liquid heroin

Statement Showing the Break-up of Number of Cases and Quantity of Heroin Seized in India during 1984, 1985 & 1986

Year	Internal		Illegal import		Attempted Export	
	No. of cases	Qty. seized	No. of cases	Qty. seized	No. of cases	Qty. seized
(Quantity in kilograms)						
1984	37	22.831	30	119.983	25	59.729
1985	68	160.994	30	557.447	33	42.254
1986	116	242.689 +40 Ltrs liquid heroin	42	2213.864	49	79.903